

**THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Web-based Video Conferencing platform)**

**ITEM No.06
I.A Nos.61,63,78,97,98,101/2022 &
90,123/22 & Dy No.1237/21 in
CP(IB) No.84/BB/2019**

IN THE MATTER OF:

Pratap Chandra Pandhy & Ors.

... Petitioners

Vs.

M/s. Dreamz Infra India Ltd.

... Respondent

Order U/s. 7 of the I&B Code, 2016

Order delivered on 18.04.2022

CORAM:

**SHRI AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP

: Ms. Neha Shetty, Adv.

For the Respondent

: --

ORDER

Dy. No.1237 of 2021

1. Ms. Neha Shetty, learned Counsel appearing for the Applicant/RP submits that they are not pressing the instant diary number as they have already filed an I.A bearing I.A No.123 of 2022 for the same purpose. Accordingly, the instant diary number is **dismissed** as not pressed.

I.A No.123 of 2022

1. This Application has been filed by the RP of M/s. Dreamz Infra India Ltd. under Section 12 of the IBC, 2016 read with Rule 11 of the NCLT rules, 2016 seeking exclusion of a total period of 804 days from the calculation of the CIRP period without mentioning the proper details.
2. The Applicant is directed to give the proper details with regard to the exclusion of the said days. However, at the request of the learned Counsel for the Applicant, list on **21.04.2022.**

I.A Nos.61, 63, 78, 97, 98, 101/2020 & 90/2022

List on **21.04.2022.**

—sd—

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

Amar

—sd—

**(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)**